



2026:KER:39954

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE DR. JUSTICE KAUSER EDAPPAGATH

MONDAY, THE 8TH DAY OF JUNE 2026/18TH JYAISHTA, 1948

BAIL APPL. NO. 2683 OF 2026

CRIME NO.154/2025 OF BALARAMAPURAM POLICE STATION,

THIRUVANANTHAPURAM

AGAINST THE ORDER DATED 02.05.2026 IN CRMP 4/2026 IN SC NO.85 OF
2026 OF ADDITIONAL DISTRICT COURT & SESSIONS COURT (ATROCITIES &
SEXUAL VIOLENCE AGAINST WOMEN & CHILDREN), THIRUVANANTHAPURAM

PETITIONER/ACCUSED NO.2:

SREETHU
AGED 32 YEARS, DAUGHTER OF SREEKALA,
VARUVILA ROADARIKATHU VEEDU, KOTTUKALKONAM,
BALARAMAPURAM, THIRUVANANTHAPURAM,
PIN - 695501

BY ADVS.
SHRI.AMRITH M.J.
SHRI.SARATH K.P.
SMT.SRUTHY K.K
SHRI.RISVI MUHAMMED
SHRI.GOKUL KRISHNAN R.

RESPONDENT/STATE:

STATE OF KERALA
REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA,
ERNAKULAM (CRIME NO. 154/2025 OF BALARAMAPURAM POLICE
STATION, THIRUVANANTHAPURAM), PIN - 682031



BY ADV.
SRI.THOMAS SABU VADAKKEKUT, PP

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
08.06.2026, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:



ORDER

This application is filed under Section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (for short, BNSS), seeking regular bail.

2. The applicant is the accused No.2 in Crime No.154/2025 of Balaramapuram Police Station, Thiruvananthapuram District. The offences alleged are punishable under Section 103(1) read with Section 3(5) of the Bharatiya Nyaya Sanhita, 2023 and Section 75 of the Juvenile Justice (Care and Protection of Children) Act, 2015.

3. The prosecution case, in short, is that, the accused No.1 and the applicant herein are siblings. The applicant and her husband had been residing separately due to marital disputes. On 13.01.2025, their father passed away. At the request of the applicant, her husband participated in the death rituals. It is alleged that, the accused No.1 had been persistently compelling the applicant to enter into a sexual relationship. On the date of the incident, the accused No.1 allegedly sent a



WhatsApp audio message requesting a sexual relationship. The applicant refused the request, stating that her minor daughter was not yet asleep. Aggrieved by this refusal and with the intention of killing the minor child, the accused No.1, on 30.01.2025 at about 04:45 a.m., entered the applicant's bedroom while she had gone to the washroom and took the minor daughter, who was sleeping on the bed. He then left the house through the back door. When he reached near the washroom, the applicant saw him and asked where he was going with the child. The accused No.1 replied that he would "end the nuisance once and for all". It is further alleged that the applicant remained silent. Thereafter, the accused No.1 went to the well situated within the compound, which was covered with a plastic net. He removed the plastic covering and threw the child into the well. In order to divert attention from the child's cries, the accused No.1 set fire to the clothes in his bedroom using petrol said to have been provided by the applicant. As a result of the incident, the child was later found to have succumbed to death. Thus, the accused committed



the aforesaid offences.

4. I have heard Sri. Amrith M.J., the learned counsel for the applicant and Sri. Thomas Sabu Vadakekut, the learned Public Prosecutor. Perused the case diary.

5. The learned counsel for the applicant submitted that the applicant is innocent and has been falsely implicated in the present case. The counsel further submitted that no materials are on record to connect the applicant with the alleged crime; hence, she is entitled to bail. On the other hand, the learned Public Prosecutor submitted that the alleged incident occurred as a part of the intentional criminal acts of the applicant, and she is not entitled to bail at this stage.

6. The investigation is almost over. The applicant is the mother of the victim. The accused No.1 is the brother of the applicant. Initially, the case was registered only against the accused No.1 on 30.01.2025. The applicant was arrayed as an accused after 9 months, i.e., on 26.09.2025 based on the confession statement of the accused No.1. The entire overt act has been attributed



against the accused No.1. The prosecution case is that the applicant facilitated and colluded with the accused No.1 to kill the victim. However, apart from the confession statement, there are no direct materials to connect the applicant with the crime. The applicant is a lady. She is in custody since 26.09.2025. Even though the murder was committed in a very brutal manner, considering all the facts and circumstances stated above, I am of the view that the further detention of the applicant is not necessary. Hence, the applicant is entitled to be released on bail.

In the result, the application is allowed on the following conditions: -

(i) The applicant shall be released on bail on executing a bond for Rs.1,00,000/- (Rupees One lakh only) with two solvent sureties for the like sum each to the satisfaction of the jurisdictional Magistrate/Court.

(ii) The applicant shall fully co-operate with the investigation.

(iii) The applicant shall appear before the investigating officer between 10.00 a.m and 11.00 a.m.



every Saturday until further orders. She shall also appear before the investigating officer as and when required.

(iv) The applicant shall not commit any offence of a like nature while on bail.

(v) The applicant shall not attempt to contact any of the prosecution witnesses, directly or through any other person, or in any other way try to tamper with the evidence or influence any witnesses or other persons related to the investigation.

(vi) The applicant shall not leave the State of Kerala without the permission of the trial Court.

(vii) The application, if any, for deletion/modification of the bail conditions or cancellation of bail on the grounds of violating the bail conditions shall be filed at the jurisdictional court.

Sd/-

**DR. KAUSER EDAPPAGATH
JUDGE**



APPENDIX OF BAIL APPL. NO. 2683 OF 2026

PETITIONER ANNEXURES

- ANNEXURE-1** A TRUE COPY OF THE FIR IN CRIME NO. 154/2025
OF BALARAMAPURAM POLICE STATION,
THIRUVANANTHAPURAM
- ANNEXURE-2** A TRUE COPY OF THE FINAL REPORT IN CRIME NO.
154/2025 OF BALARAMAPURAM POLICE STATION,
THIRUVANANTHAPURAM
- ANNEXURE-3** A TRUE COPY OF THE ORDER IN CRL.M.P. NO.
04/2026 IN S.C. NO. 85/2026 PASSED BY THE
COURT OF THE ADDITIONAL SESSIONS JUDGE,
THIRUVANANTHAPURAM